

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 389/TT/2023

Subject	Petition for determination of transmission tariff from the COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for the transmission asset covered under “Implementation of the 1x500 MVA, 400/220 kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region.”
Date of Hearing	27.6.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri Ramesh Babu V., Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Punjab State Power Corporation Limited and 16 others
Parties Present	Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant Petition has been filed for the determination of transmission tariff from the COD to 31.3.2024 in respect of its asset 500 MVA, 400/220 kV ICT-8 along with associated 400 kV and 220 kV bays at Bhadla Sub-station under “Implementation of the 1x500 MVA, 400/220 kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region”. He further submitted that there is a delay of 150 days in the execution of the transmission asset due to a delay in the shut-down approval at the desired time.

2. After hearing the Petitioner’s representative, the Commission directed the Respondents to file their respective replies within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, two weeks thereafter.

3. The Commission directed the Petitioner to submit the following information on an affidavit within two weeks:

- a) Details of shifting of the 8th ICT at Bhadla Pooling Station along with its book value.
- b) Whether the subject transmission asset was part of the Maintenance Spares, or Regional Spares or Insurance Spares?
- c) SLD diagram of the subject transmission asset.



- d) Whether the subject transmission asset was a part of the Associated Transmission System (ATS) or System Strengthening?
4. The Commission directed the CTUIL to submit, on an affidavit within two weeks, the commissioning details of the renewable generators.
5. The matter will be listed for the hearing on **20.8.2024**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

